

National Company Law Tribunal

Allahabad Bench

C P NO. 80/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE COMPANY: M/s Amrit Banaspati Company Ltd

SECTION OF THE COMPANIES ACT: 14 (1) of the companies act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	ANIL KUMAR	PCS	Petitioner Co	Anil K.
<u>2.</u>				

CP No.80/ALD/2017

Sh. Anil Kumar, PCS for the applicant. Case is taken up for pronouncement of order in respect of the present company petition. The order in detail is recorded separately. The present petition is allowed as per the order recorded separately and the Special Resolution dated 14.03.2017 as passed by the company in its extraordinary general meeting is hereby approved and confirmed for the purpose of seeking conversion of the company from public limited to a private limited company. Thus, the petition is allowed in terms of its prayer clause. The petitioner company is directed to take following action in compliance of Section 14 read with other applicable provision of the Act, no order as to cost. The present company –petition accordingly stands disposed of.

Dated:16.10.2017

Typed by:  
Mohd. Zaid

Sd —

H.P. Chaturvedi,  
Member (Judicial)